

False complaints in regard to voters' lists

2294. SHRI ARABINDA GHOSH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Clause 31 of the Peoples Representation Act provides for punishments for making false complaint in regard to the voters' lists; and

(b) if so, whether action as per law is taken against those which are reported from West Bengal?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) Section 31 of the Representation of the People Act, 1950 relates to making of false declarations. Under that section if any person makes in connection with—

(a) the preparation, revision or correction of an electoral roll, or

(b) the inclusion or exclusion of any entry in or from an electoral roll,

a statement or declaration in writing which is false and which he either knows or believes to be false or does not believe to be true, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both. Action in accordance with the provisions of any penal law of this nature would be taken, provided the contravention of the same comes to the notice of the authorities concerned and is also substantiated by evidence.

Coal Mafia terror in Dhanbad

2295. SHRI V. GOPALSAMY: Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken any action against the culprits who attacked Shri Ashok Kumar

Tuley, Technical Manager of Bharat Coking Coal Limited; and

(b) if so, what steps Government have taken to eradicate the coal Mafia terror in Dhanbad?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Out of eight accused persons named in the FIR, one person has been arrested by the Police and property attachment orders have been issued in respect of two others.

(b) For the maintenance of law and order, action is being taken by the State Government. They have also taken action against anti-social elements under the National Security Act, Bihar Crime Control Act and Essential Services Maintenance Act. There is a close coordination between BCCL and the District Administration, Dhanbad. BCCL has also taken following steps for the improvement of situation:—

(i) Departmentalisation of road transport of coal, coke and sand.

(ii) Gradual elimination of civil contractors.

(iii) Opening of more bank branches and co-operative credit/thrift societies.

(iv) Action against convicted employees.

(v) Strengthening of CISF.

(vi) Construction of buildings for new Police Stations and Police Posts opened by the State Government.

Micro-hydel Projects on Chinese pattern

2296. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether Government propose to set up micro-hydel projects on the